## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE PARTIES:

Mr. Dharamdas N. Mehta

V/s.

M/s. Meridian Construction Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	sindi Dave Wadia Ghands	Advocat	e built
Adv	ocute for Petitio	ners	
2) Am	onta abone, A	du. Advac	alé Mor
Les	Respondent N Wor Respon	(0.3	1 - Jan'n
			1 lkg, Dis
4) May	nista Kapadia Adr Ju Kespd 1	Vo. &	Lethy and
5) Dh Pe	aramdus N. Meh litioners No-1	Aca	
6) Bha	ivesh D. Mehta		D.
7) Harr Director	esh p. mall- of lespondent No	.12 Respello.2	H. Sm. men
Directo	of les padat No.	3	9

## ORDER

## T.C.P. No. 31/397-398/CLB/MB/MAH/2015

- 1. The Learned Representatives of both the sides are present.
- Parties in person and also represented by the Learned Counsel are present and placed on record the Consent Terms duly signed dated 12.09.2017, according to which, it was agreed upon as under:-
- "12. Simultaneously with the filing hereof parties agree to jointly apply for and obtain this Hon'ble Tribunals permission for the following acts/compliances in respect of Respondent No. 1/Company:-
- (a) Change of the registered office of Respondent No. 1 Company from 112, Maker Chambers-III, 223, Nariman Point, Mumbai-400 021 to Hira Bhavan, 112/122, Rajaram Mohan Roy Road, Prarthana Samaj, Mumbai-400 004 with immediate effect;
- (b) Accept and take on record with immediate effect, resignations of Mr. Anilkumar Nandlal Mehta, Mr. Ajay Anilkumar Mehta and Mr. Anish Anilkumar Mehta as directors of Respondent No. 1 Company;
- (c) Execute and hand over to Respondent No. 2 or his nominee/s Share transfer forms in respect of the 131 equity shares and 250 Preference Shares of Mr. Anilkumar Nandlal Mehta, Mr.Ajay Anilkumar Mehta and Mr. Anish Anilkumar Mehta of Respondent No. 1 Company along with the share certificates and also for obtaining waiver letters, if any, required by Articles of Association of the Company from the other shareholders of respondent No.1 Company for such transfer;
- (d) Execute and hand over their respective waiver letter if any, required by Articles of Association of the Company to the Respondent No. 2 or his nominees for purchasing and acquiring the shares of the remaining shareholders of the Respondent No.1.

100

## T.C.P. No. 31/397-398/CLB/MB/MAH/2015

-3-

- Sale, transfer and conveyance of Hirji Govindji Property, more particularly (e) described in the schedule hereto, by Respondent No.1 Company in favour of the Petitioner' said nominee, i.e. Merit Developers Pvt. Ltd. for the consideration of Rs. 18,00,00,000/- (Rupees Eighteen Crores Only)."
- 3. The Learned Counsel of both the sides have also informed that this is the "First Consent Terms" which is to be complied with and thereafter one more "Consent terms" is to be signed for which a Draft Copy is to be placed on record subject to the fulfillment of Terms and Conditions of the First Consent Terms.
- 4. The Interim Orders granted shall remain in operation.
- The Parties have agreed upon to comply the terms of the "First Consent Terms" 5. dated 12.09.2017 on or before 25.09.2017 and thereafter the "Second Consent Terms" shall be signed and to be placed on record. For filing the Second Consent Terms seeking time. Granted.
- Now the matter is listed on 25.09.2017 at 2.30 PM. 6.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.09.2017

Sd/-

M.K. Shrawat Member (Judicial)